

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2815
ANSWERED ON:29.08.2012
REVIEW OF UGC REGULATIONS
Singh Alias Pappu Singh Shri Uday;Verma Smt. Usha

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has decided to form a fresh Committee to review the UGC (Institutional Deemed to be Universities) Regulations, 2010;
- (b) if so, the details thereof including terms of reference of the Committee and its composition;
- (c) whether the Committee started its functions;
- (d) if so, the details thereof and the time by which the Report of the Committee is likely to be submitted;
- (e) whether there is any proposal to safeguard the interests of those students who are already studying in these institutions; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a): Yes. Sir.

(b): The Central Government, vide its Notification No.F.8-3/2012-U.3(A) dated 17.04.2012, constituted a Committee to review the University Grants Commission (Institutions Deemed to be Universities) Regulations, 2010. The members of the Committee are Prof. P.N. Tandon, Prof. Goverdhan Mehta, Prof. M. Anandakrishan, Prof. Mrinal Miri, Director, Tata Institute of Social Sciences (TISS) Mumbai, Vice-Chancellor, Manipal University, Karnataka, Director, Indian Institute of Foreign Trade (IIFT), New Delhi, Vice-Chancellor, The Energy and Resources Institute (TERI), New Delhi, Joint Secretary (Higher Education) Ministry of Human Resource Development (MHRD) and Joint Secretary, UGC. The Terms of Reference of the Committee given are to examine the objectives with which these Regulations were notified; to examine whether there are any anomalies or infirmities in the Regulations vis-À-vis any other Policy/rules/regulations applicable to the higher education sector and suggest suitable amendments; to examine the provisions of the Regulations vis-À-vis the need to regulate institutions as deemed to be universities so that while institutions deemed to be universities maintaining high academic standards are encouraged to expand and exercise autonomy, those maintaining average academic standards are regulated and motivated to enhance academic standards to protect academic interests of students; to examine and suggest measures to ensure independent quality assurances of institutions-deemed to be universities thereby reducing the need for inspection-based approval regimes; to examine the difficulties encountered by niche institutions established by the Central Government and suggest suitable modifications; to examine the difficulties, if any, encountered in the implementation of these Regulations and suggest suitable modifications to remove the difficulties; to examine and make provision for foreign universities ranked amongst the best in academia and intending to open campuses in India to be recognized as institutions deemed to be universities.

(c): Yes, Sir.

(d): The Committee has been directed to submit its report within a period of 3 months from the date of issue of this Notification.

(e) & (f): The review of regulations has no bearing on any of the students enrolled in any of the deemed to be universities. The matter pertaining to de-recognition of 44 institutions found unfit to continue as deemed to be universities is presently sub-judice.